

ITEM NO.42

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 2466/2023

(Arising out of impugned final judgment and order dated 16-12-2022 in APOT No. 218/2022 passed by the High Court At Calcutta)

SOMABRATA MANDAL

Petitioner(s)

VERSUS

M/S FOX AND MANDAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.22702/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Paramjeet Singh Patwalia, Sr. Adv.
Mrs. Sangeeta Mandal, Adv.
Ms. Mamta Tiwari, Adv.
Ms. Taruna Ardhendumauli Prasad, AOR
Mr. Parath Awasthi, Adv.

For Respondent(s)

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Anshuman Srivastava, AOR

Mr. Darius Khambata, Sr. Adv.
Mr. Kunal Vajani, Adv.
Mr. Nitin Saluja, AOR

Mr. Sajan Poovayya, Sr. Adv.
Mr. Krishnendu Datta, Sr. Adv.
Mr. Soumya Ray Chowdhury, Adv.
Mr. Shrey Kapoor, Adv./AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned Senior Advocate appearing on behalf of the petitioner seeks permission to withdraw the present special leave

petition.

In view of the statement made, the special leave petition is dismissed as withdrawn. We clarify that we have not made any comments on the merits of the case.

During the course of hearing, learned counsel for the parties have expressed their desire to settle the disputes and learned counsel for the parties jointly pray that the matter may be referred to Mr. Justice Kurian Joseph, former Judge of this Court. Parties may approach Mr. Justice Kurian Joseph. Mr. Justice Kurian Joseph would be entitled to fix the place and date for mediation. He would also be entitled to fix his own fees.

During the course of hearing, learned Senior Advocate appearing on behalf of the petitioner had stated that the petitioner would like to file an application, so that the writ petition is taken up with the suit. We make no comments in this regard.

Pending applications, if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)